

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT

L O K S A B H A

UNSTARRED QUESTION No. 2074

TO BE ANSWERED ON WEDNESDAY, THE 15TH MARCH, 2017.

UNIFORM CIVIL CODE

+2074. SHRI CHHEDI PASWAN
 SHRI MULLAPPALLY RAMACHANDRAN

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to introduce Uniform Civil Code in view of Article 44 of the Constitution of India;
- (b) if so, the details thereof;
- (c) whether Indian Courts have to face various cases where “Supremacy of Justice” and “Equality before Law” gets effected due to the lack of Uniform Civil code;
- (d) if so, the details thereof including the Shahbano case; and
- (e) whether the Government has conducted or proposes to conduct any study about the role of uniform civil code in strengthening secularism, women empowerment and unity of the Nation as well as in strengthening of our democracy?

A N S W E R

MINISTER OF STATE FOR LAW AND JUSTICE AND
ELECTRONICS AND INFORMATION TECHNOLOGY

(SHRI P.P. CHAUDHARY)

- (a) to (e) Article 44 of the Directive Principles of Constitution provides that State shall endeavor to secure for the citizens a uniform civil code throughout the territory of India. In view of the importance of the subject matter and sensitivity involved, and the matter requiring in-depth study of the provisions of various personal laws governing different communities, the Government has requested the Law Commission of India to undertake examination of various issues relating to uniform civil code and to make recommendation thereof.

